

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-587(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubbers Co. Pvt. Ltd. Applicant/petitioner

Vs.

Sumeru Processors Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Applicant/petitioner :Mr. G.K. Jain, CA

For the Respondent :

ORDER

Notice to show cause for 13th June, 2018 to the respondent be issued as to why this petition be not admitted for triggering the insolvency resolution process.

Process dasti only.

List the matter on 13th June, 2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**